NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 716/(MAH)/2017 MA No. 32/2018

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

NAME OF THE PARTIES:

Ajitnath Steels Pvt. Ltd.

V/s

Ellora Paper Mills Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. i/b. Resolution Professional, Charudutt



ORDER

MA 32/2018 in CP No. 716/I&BP/NCLT/MB/MAH/2017

On MA 32/2018 in CP 716/2017 moved by the Resolution Professional on 10.01.2018 seeking extension of Corporate Insolvency Resolution Process (CIRP) period for 90 more days in excess of 180 days already granted which was expired on 15.01.2018, therefore, this Bench, looking at the resolution passed by the Committee of Creditors (CoC) with 100% voting share of the CoC for extension of time on the ground that the CoC is in the process of identifying potential investors to support the company, hereby provided extension of 90 days period giving effect from 16.01.2018 as envisaged under sub-section 2 of Section 12 of the Insolvency

Accordingly, this MA 32/2018 is hereby allowed.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/- --

B.S.V. PRAKASH KUMAR Member (Judicial)